

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 2336

TO BE ANSWERED ON JANUARY 02, 2018

ENCROACHMENT ON DDA LAND

No. 2336

PROF. SADHU SINGH:

SHRI BHAGWANT MANN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is true that Delhi Development Authority (DDA) has not been able to safeguard its land across Delhi leading to encroachment by land mafias;
- (b) if so, the details thereof and the steps taken by the Government in this regard;
- (c) whether the Delhi High Court has directed DDA to prepare a land management policy and set up a unit for removing encroachment on DDA land;
- (d) if so, the details thereof;
- (e) whether the High Court has also directed NCT of Delhi and Union Government to give constitutional status to the said unit; and
- (f) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) and (b): The Delhi Development Authority (DDA) has intimated that it has a suitable system/ mechanism in place to protect its land

and requisite steps are taken from time to time to strengthen it. Recently, DDA has taken certain measures in this regard as follows:

i) A List of vacant land/ plots, land parcels has been prepared with details and uploaded on its website for information of general public.

ii) Uploading of photographs of these vacant land parcels/ plots on monthly basis to ensure timely detection of encroachment on its land, if any.

iii) Quick Response Teams (QRTs) have been constituted under the Zonal Chief Engineers for early detection and removal of encroachments.

iv) Boundary wall, fencing on all its vacant land/ plots has been constructed to protect it from any attempt of encroachment.

v) Mobile app has also been developed so as to enable common citizens to report any attempt of encroachment on DDA's land.

(c) to (f): The Hon'ble High Court, Delhi, vide its Order dated November 17, 2017 passed in Writ Petition (Civil) No. 7057/2005 has directed the DDA, the Government of National Capital Territory Delhi (GNCTD) and the Central Government to inter-alia, create a standing unit or cell to evolve effective land management policies. This cell would also evolve appropriate task force(s), which would clear encroachment on public land in a time bound manner. The Hon'ble Court has further stated that, in its opinion, the task force or cell should be given statutory status. The Hon'ble Court has directed the DDA to file an action taken report in ten weeks after consulting the parties concerned (i.e. the Central Government, the GNCTD, the Delhi Police and other local and municipal bodies operating in Delhi).
